

FINANCIAL EXPRESS

T.G.CO-OP OILSEEDS GROWERS' FEDERATION Ltd.,
9th Floor, Parisrama Bhavan, Basheerbagh, HYDERABAD - 500 004.
TEL No: 23235501/02. E-mail: info@tgoilfed.in

Tender Notice No P&P/Mechanical Works Kallurugudem/809/2025-26 E-Tender Notice Dt:09.10.2026

TGOLIFED, Hyderabad invites E-tenders from Potential and Reputed contractor/ Supplier/Manufacturer for the Supply, Fabrication, Erection, Testing and Commissioning of 30Mtr Height MS Structural Steel Chimney Work at OPP Kallurugudem, Kharmam Dist, Telangana State.

Note: 1. Publish of E-Tender: 09.10.2026 at 03:00PM & Last Date for uploading e-Tender: 13.10.2026 at 3:00PM.

2. All Details related to Tender will be available in e-Tender Website: <https://tender.telangana.gov.in>

SD/- MANAGING DIRECTOR-TGOLIFED.

INCON ENGINEERS LIMITED
CIN No.: L74210TG1970PCL003139
Regd Office: B-6/3, IDA, Uppal, Hyderabad - 500039
Tel No. 040 27203943, Email ID: inconengineers@gmail.com
incon@incon.in, Website: www.incon.in

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR RE-LODGEEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that in terms of SEBI vide Circular No. SEBI/HO/38/13/11(2)2026-MRSD-POD/13750/2026, dated January 30, 2026, a Special Window has been opened from February 05, 2026 to February 04, 2027, for transfer and dematerialization of physical securities which were sold/purchased prior to April 01, 2019. The Special window shall also available for such transfer requests which were submitted earlier and were rejected/returned/not attended due to deficiencies subject to rectification and resubmission within the aforesaid period. All such transfers shall be processed only in dematerialized form and shall be subject to a lock in period of one year from the date of registration of transfer as per the SEBI guidelines.

For further details, you may contact the Company at inconengineers@gmail.com or the RTA, e Venture Capital and Corporate Investments Private Limited, AURUM, 4th&5th Floors, Plot No.57, Jayabheri Enclave Phase-II, Gadchibowli, Hyderabad-500018. Phone: 040-23818475/6, Email, online@gvccpl.in

For Incon Engineers Limited
SD/- Manoranjan
Place : Hyderabad
Date : 09-10-2026
Company Secretary

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act
[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Manesar, that M/s. MICROB ENERGIES, a registered partnership firm vide Serial Number of Firms [No.263 of 2024] (with Government of Telangana Registration of Stamps Department, The Registrar of Firms, Ranga Reddy), may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares as MICROB ENERGIES PRIVATE LIMITED.

2. The principal objects of the company are as follows: To carry on the business of Electronics Manufacturing And Assembling Materials Supply another Related Activities connected thereto.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office situated at Plot Nos. 31, 32 and 33, Flat No. 101, Sai Homes, Pochamma Bagh Colony, Kothapet, Sarcoornagar, Rangareddy, Telangana - 500035.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon, Haryana - 122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its proposed registered office situated at Plot Nos. 31, 32 and 33, Flat No. 101, Sai Homes, Pochamma Bagh Colony, Kothapet, Sarcoornagar, Rangareddy, Telangana, India- 500035.

For M/s. MICROB ENERGIES
SD/- Names(s) of Applicant
1. DASEJU SAI TEJA
2. BOLLEDDU LAXMAN KUMAR

Dated this 09th day of October 2026
Place : Hyderabad

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. LUMIFORD PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Lumiford Private Limited
2.	Date of incorporation of corporate debtor	22/03/2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC), Hyderabad
4.	Corporate Identity No. of corporate debtor	U32309TG2017PTC146294
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No. 8-2-594/A, Road No.10, Banjara Hills, Hyderabad, T. G. 500034
6.	Date of closure of Insolvency Resolution Process	06.10.2026
7.	Liquidation commencement date of corporate debtor	06.10.2026
8.	Name and registration number of the insolvency professional acting as liquidator	PVB. Sudhakara Rao IBBI/PA-002/JP-N00795-2019-2020/12547
9.	Address and e-mail of the liquidator, as registered with the Board	8-3-677/B, Divya Collections, 2nd floor, Near Ganapathi Complex, SKD Nagar, Yellareddyguda, Hyderabad, TG. 500 073. E-Mail: pasalasudhakar3@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Flat No 104, Kaveri Supreme Enclave, Kaveri Hills, Hyderabad-500033, Telangana. E-Mail : lumifordip@gmail.com
11.	Last date for submission of claims	20.10.2026 (14 Days from the Liquidation Commencement Date)

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-I, has ordered the commencement of liquidation of M/s. Lumiford Private Limited on 06.10.2026 under section 33 of the IBC, 2016. The Financial Creditors shall submit their claims as on Corporate Insolvency Resolution Process commencement date (10-06-2024) with proof by electronic means only. All other Creditors may submit the claims as on Corporate Insolvency Resolution Process commencement date (10-06-2024) with the proof in form, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Claim forms can be downloaded from <https://ibbi.gov.in/home/downloads> under liquidation process forms download section.

As per Regulation 16(1) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016(1) A person, who claims to be a stakeholder, shall submit its claim where not submitted during the corporate insolvency resolution process as on insolvency commencement date, within fourteen days of the liquidation commencement date, i.e., on or before 20.10.2026.

PVB. Sudhakara Rao
Liquidator
M/s. Lumiford Private Limited
Reg. No: IBBI/PA-002/JP-N00795-2019-2020/12547
AFA Valid till 31.12.2026

Place: Hyderabad
Date : 10.10.2026

THE AGRASEN CO-OPERATIVE URBAN BANK LTD.
Head Office: 15-2-391/392/1, Siddiambar Bazar, Hyderabad - 500012
(T.A. No. 1439) Tel: 040-24736228 / 040-24736229
E-mail: info@agrasenbank.bank.in / customercare@agrasenbank.bank.in
website: <https://agrasenbank.bank.in>

NOTICE TO SAFE DEPOSIT LOCKER HIRERS

Notice is hereby given to the hirers of Safe Deposit Lockers, who defaulted in payment of Annual Locker Rent Charges for 3 (three) consecutive years or where they have not operated lockers for a period of more than 7 (seven) years. One final opportunity is now provided to pay the entire rental arrears to the Bank / to operate the locker units, to regularise within 1 month from the date of publication of this notice. In case the dues are not cleared fully the locker hirers do not operate the lockers, the Bank shall invoke the provision under the lease agreement and break open the lockers solely at the risk, responsibility and cost of the hirer. The details of the locker hirers are furnished below:

SIDDIAMBAR BAZAR BRANCH:

Locker No.	Locker Type	Name & Address of Hirer
3	A Small	Mr. Mahender Agarwal Flat No.38, II nd Floor, Panchlok Complex, Gyanbagh Colony, Hyderabad - 500 012.
47	A Small	Mr. Shivaraj Patil 15-2-474 II nd Floor, Kishan gunj, Hyderabad-500 012.
57	A Small	Mrs. Sandhya Agarwal & Barka Gupta 21-2-131/7 to 9, Charkaman, Hyderabad- 500 002
88	B Medium	Mr. Murlidhar Sharma & Mrs.Durgawathi Sharma 2-2-1153, New Nallakunta, Hyderabad-500 044.
116	B Medium	Mr. Mukesh Agarwal & Mrs. Pratima Agarwal 1-2-606/80/53, Lower Tank Bund, LIC Colony, Opp: Indira Park, Hyderabad - 500 080.
117	C Big	Mr. Daulatram & Ishwarlal 21-7-71, Ghansi Bazar, Hyderabad - 500 012.

MALAKPET BRANCH:

Locker No.	Locker Type	Name & Address of Hirer
168	Medium	Smt. K.Siresha 1-1-417/51, RRI Colony, Mohan Nagar, Kothapet, Hyderabad.

Place : Hyderabad
Date : 09/10/2026
SD/- C V Rao
Chief Executive Officer

BAPULAPADA BRANCH
5-48/1, Subhakrishna Enclave, Vijayawada Road, BAPULAPADU
(HANUMAN JUNCTION), Krishna Dist., AP-521105. Ph. No 08656-245255.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction sale notice for Sale of Immovable assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the following Borrower (s) and Guarantor(s) that the below described immovable properties mortgaged/charged to Bank of India (secured creditor), the physical possession of which has been taken by the Authorized Officers of Bank of India will be sold on "as is where is", "as is what is" and "whatever there is" basis on 12-11-2026 for recovery of Rs.19,24,948.94 (Rupees Nineteen Lakh Twenty Four Thousand Nine Hundred Forty Eight and Ninety Four Paise) + applicable interest plus costs and charges due to BANK OF INDIA, Bapulapadu Branch from Borrowers: 1. KCC Loan- Mr. MATHI SRINIVASARAO Guarantor: Mr. MATHI KRISHNA PRASAD And Rs.17,64,657.00 (Rupees Seventeen Lakh Sixty Four thousand Six Hundred Fifty Seven) + applicable interest plus costs and charges due to BANK OF INDIA, Bapulapadu Branch from 2. KCC Loan- Mr. MATHI PAVAN SAI Guarantor: Mr. MATHI SRINIVASA RAO and Mr. MATHI KRISHNA PRASAD. The reserve price, EMD amount and Property details are as mentioned hereunder:

Description of the Immovable Property

All that part and parcel of residential Sites with a total extent of 688.00 Sq yards situated in R.S.No.567/1A, Plot Nos:6,7,14,15 (with an extent of 172 sq yds per plot) Veleru Village and panchayat, Bapulapadu Mandal, Krishna Dist within the limits of Sub registrar office Nuzvidu, The said properties are in the joint name of Mr.Mathi Krishna Prasad and Mr.Mathi Srinivasa Rao and the properties are being bounded by: Plot No.6 (172 Sq yards of site) East: 40 feet wide Road, South: Site in Plot No.7, West: Site in Plot No.15, North: Site in Plot No.5, Plot No.7 (172 Sq yards of site) East: 40 feet wide Road, South: Site in Plot No.8, West: Site in Plot No.14, North: Site in Plot No.6 Plot No.14 (172 Sq yards of site) East: Site in Plot No.7, South: Site in Plot No.13, West: 40 Feet Road, North: Site in Plot No.15 Plot No.15 (172 Sq yards of site) East: Site in Plot No.6, South: Site in Plot No.14, West: 40 Feet Road, North: Site in Plot No.16

RESERVE PRICE : Rs.43,35,000/- EMD is 10% of Reserve Price i.e. Rs.4,33,500/-
Date & Time of E-auction 12-11-2026 From 11.00 AM to 05.00 PM
(With auto unlimited extension of 10 minutes each)

To the best knowledge and information available with the Authorized Officer, there is no encumbrance on the property referred above. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of the property and to inspect & satisfy them. The auction will be online E-Auction Sale/Bidding and shall be done only through "Online Electronic Bidding" process through the website <https://banknet.com>. For detailed terms and conditions of the sale, please refer to the link provided in <https://www.bankofindia.bank.in/tenders> and the intending purchasers can contact the undersigned on phone no: 08656-245255 and Mr. D Sudhakar, Senior Manager, Bapulapadu Branch on his mobile: +91-90309 03501.

Date & Time of E-auction: 12-11-2026 between 11.00 AM to 05.00 PM (With auto unlimited extension of 10 minutes each).
The successful bidder is bound to pay applicable TDS as per SRO guidelines

SALE NOTICE TO BORROWERS/ GUARANTORS

Dear Sir/Madam,

The undersigned being the Authorized Officer of the Bank of India is having full powers to issue this notice of sale and exercise all powers of sale under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the rules framed there under. You have committed default in payment of outstanding dues and interest with the monthly rest, cost and charges etc. in respect of the advances granted by the bank mentioned above. Hence, the Bank has issued demand notice dated 16.10.2025 for KCC Loan to you under section 13(2) to pay the above mentioned amount within 60 days. You have failed to pay the amount even after the expiry of the 60 days. Therefore, the Authorized Officer in exercise of the powers conferred under section 13(4) on 23.12.2025 for KCC loans took Physical possession taken on 23-12-2025 of the secured assets more particularly described in the schedule mentioned above. Notice is hereby given to you to pay the same as mentioned above before the date fixed for sale failing which the property will be sold and balance if any will be recovered with interest and cost from you. Please note that all expenses pertaining to demand notice, taking possession, valuation and sale of assets etc. shall be first deducted from the sale proceeds, which may be realized, by the undersigned and the balance of the sale proceeds will be appropriated towards your liability as aforesaid. You are at liberty to participate in the auction to be held on the terms and conditions thereof including deposit of earnest money.

Date: 09.10.2026, Place: BAPULAPADU **SD/-Authorised Officer, Bank Of India**

Karnataka Bank Ltd.
Your Family Bank. Across India

Asset Recovery Management Branch,
Ground Floor, Plot No. 50, Srinagar Colony, Road
No. 3, Banjara Hills, Hyderabad-500073.

Phone : 040-23755686/ 23745686
E-Mail : hyd.arm@ktk.bank.in
Website : www.karnatakabank.bank.in
CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 8(6) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged /charged to the secured Creditor, the Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd. The Secured Creditor will be sold on "As is Where is", "As is What is" and "Whatever there is" on 16-11-2026 for recovery of dues to the Karnataka Bank Ltd. from following Borrowers/Guarantors/Co-Obligants

Karnataka Bank Limited, Nampally Branch [(040-24606232 (G)/ 9849637637 (BM)/ 9000844084 (ABM)]

(1) SI.No.1: Name & Address of Borrowers/Mortgagors/Guarantors, Date of Possession and Details of Secured Debt. (1) M/s Seven Hills Tar Petro Products LLP represented by its Partners (a) Mrs. K Rajeswari (b) Mr. Gotti Mukkulla Vishwanath, (c) Mrs. Vishalakshmi Dey, (d) Mr. Purnesh Babu Kayagurala addressed at Flat No.304, Reliance Krishna, Hill Fort, Near Kalanjali, MLA Quarters, Hyderabad - 500029 (2) Mrs. K Rajeswari W/o Mr. K Lakshmi Pathi residing at No.5-146, Housing Board Colony, Near Sunshine SCH Officers Colony, Ananthpur - 515001 (3) Mr.Gotti Mukkulla Vishwanath, S/o Mr. G Narahari, residing at No.3-6-168/7, Hyderguda, Om Sai Towers, 104, Himayath Nagar, Hyderabad - 500029 (4) Mrs. Vishalakshmi Dey W/o Mr. Pradeep Kumar Dey residing at No.3-6-67/66, Flat No.34, B.N Reddy Complex, Opp Old Sky Line Theatre, Basheerbagh, Hyderabad - 500029 (5) Mr. Purnesh Babu Kayagurala S/o Mr. K Lakshmi Pathi, residing at No. 5-146, Housing Board Colony, Near Sunshine SCH officers Colony, Ananthpur - 515001 and (6) Mr. Vijaya Shanker, S/o Mr. Gottimukkala Narahari, residing at No. 3-6-167/7, Flat No.104, Hyderguda, Om Sai Tower, Himayath Nagar, Hyderabad - 500029 being borrowers/ guarantors/ co - obligants. **Date of Physical Possession: 31-10-2025, Details of Secured Debt: Rs. 8,13,38,612.47** (Rupees Eight Crore Thirteen Lakh Thirty Eight Thousand Six Hundred Twelve and Forty Seven Paise only) along with future interest from 01.01.2024 plus costs under PSDO Loan A/c No.3207000600074601

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of property bearing Municipal No.4-1-825/C, on Third Floor of ' LAXMI ESTATE' admeasuring 7020.23 sq ft along with undivided share of land admeasuring 150 Sq. yards, situated beside Ramakrishna Theatre, J.N. Road, Abids, Hyderabad belonging to Mr. Gotti Mukkula Vishwanath, Mrs. Vishalakshmi Dey and Mr. Vijaya Shanker bounded by: North: Partly NTR Estate Facing, South: Neighbour's Property, East: Corridor, Staircase, Lift & Open to Sky, West: J.N Road Facing

Latitude: 17.38609825 Longitude: 78.47642266E
(The authorised officer is having physical possession of the property)

Reserve Price: Rs. 3,78,00,000.00 (Rupees three crores seventy eight lakhs only) (Inclusive of TDS)
Earnest Money Deposit: Rs.37,80,000.00 (Rupees thirty seven lakhs eighty thousand only)

Karnataka Bank Limited, Guntur Branch (PH: 99852 02444)

(2) SI.No.1: Name & Address of Borrowers/Mortgagors/Guarantors, Date of Possession and Details of Secured Debt. (1) M/s Surya Cottons, represented by its Proprietor Mr. Maddineni Kranti Chand, S/o Mr. Sudhakar Maddineni and (2) Mr. Sudhakar Maddineni, S/o Mr. Ramaiah Maddineni, No. 1 & 2 addressed at, Door No.26/44/70/B flat No.203, Chalapathi Paradise Apartment, Venkata Rama Colony, Guntur-522006, Andhra Pradesh. No. 1 & 2 Also addressed at: Door No.8-2-93/82/L/229/A/202, Road No.12, Sita Rama Nilayam, MLA Colony, Banjara Hills, Hyderabad-500034 being borrowers/ guarantors/ co - obligants. **Date of Symbolic Possession: 20-02-2019, Details of Secured Debt: Rs.1,82,83,748.20** (Rupees one crore eighty two lakhs eighty three thousand seven hundred forty eight and paise twenty only) under PSDO A/c No. 2557000600473401 plus interest from 01.12.2018 and costs

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of residential vacant site measuring 3194.40 sq yds situated at D.No.318/4 of Lam Village and Panchayath Near Rajiv Town Ship Plots, Amaravathi Road, Tadikonda Mandal, Guntur, standing in the name of Mr. Maddineni Kranti Chand EAST Road, WEST: Property belonging to Tiyyaguru Venkatappa Reddy NORTH: Property belonging to Maddineni Pavan Chand SOUTH : Property belonging to Maddineni Sarada.

Reserve Price: Rs.2,20,00,000.00 (Rupees two crores twenty lakhs only) (Inclusive of TDS)
Earnest Money Deposit: Rs. 22,00,000.00 (Rupees twenty two lakhs only)

(3) SI.No.1: Name & Address of Borrowers/Mortgagors/Guarantors, Date of Possession and Details of Secured Debt. (1) M/s Sameera Cotton Tradings, Represented by its partners a) Mr. Syed Mastan Vali, b) Mr. Syed Mahaboob Subhani, Addressed at: D.No. 9-206, main road, Pulladigunta, Vatticheruku Mandal, Guntur-522003, 2) Mr. Syed Mastan Vali, S/o Mr. Syed Allabakshi, 3) Mrs. Syed Mahaboob Subhani, W/o Mr. Syed Mastan Vali, No.2 & 3 are addressed at: D.No. 9-159/1, Pulladigunta Village, Vatticheruku Mandal, Guntur-522017 and 4) Mr. Shaik Mastan Vali, S/o Mr. Hussain Saheb addressed at: D.No. 9-209, Pulladigunta, Korenapadu Sivaru, Vatticheruku Mandal, Guntur-522017 being borrowers/ guarantors/ co - obligants. **Date of constructive Possession: 22-07-2019, Details of Secured Debt: Rs.2,26,54,464.44** (Rupees Two crores twenty six lakhs fifty four thousand four hundred thirty four and paise forty four only) along with future interest from 01.02.2024 plus costs under PSDO A/c No. 25570006004068301

DESCRIPTION OF THE IMMOVABLE PROPERTY

1) All that part and parcel of residential land measuring 194 sq. Yrds along with RCC roofed residential house (GF Only) built there on measuring 816.77 sq ft, bearing D.No. 443/1 of Pulladigunta, Door No. 9-209, situated near Anjaneya Swamy Temple, Pulladigunta Village & Gram Panchayat , Vatticheruku Mandal, Guntur District belonging to Mr. Shaik Mastan Vali - bounded by: East : Government Road, West : Sd. Allah Bakshu North : SK. Khasim Saheb, South : 1 yard wide Gali

Reserve Price :Rs.26,00,000.00 (Rupees Twenty Six Lakhs Only)
Earnest Money Deposit: Rs. 2,60,000.00 (Rupees Two Lakh Sixty Thousand Only)

2) All that part and parcel of vacant residential site measuring 133.33 sq yards bearing D.No. 443/1 of Pulladigunta, side D.No. 9-206 situated at Korenapadu Sivaru, Pulladigunta Gram Panchayat, Vatticheruku Mandal, Guntur District belonging to Mr. Syed Mastan Vali - bounded by : East: SK Khadar Vali, West : Syed Mahabab Subhani, North : P.S.Venkata Ratna Srinivasu, South: 15 wide road

Reserve Price: Rs. 11,50,000.00 (Rupees Eleven Lakhs Fifty Thousand Only)
Earnest Money Deposit: Rs. 1,15,000.00 (Rupees One Lakh Fifteen Thousand Only)

3) All that part and parcel of residential land measuring 153 sq.yrds along with RCC roofed residential house (GF Only) built thereon ad-measuring 913.64 sq ft bearing D.No. 443/1 situated at Pulladigunta, D.No. 9-150, situated at Korenapadu Sivaru, Pulladigunta Grama Panchayath , Vatticheruku Mandal, Guntur District belonging to Mrs. Syed Mahaboob Subhani - bounded by: East: SK.Mohamada, West : SK.Mulla, North: Govt. CC Road, South: Circar Donka

Reserve Price: Rs. 21,00,000.00 (Rupees Twenty One Lakhs Only)
Earnest Money Deposit: Rs. 2,10,000.00 (Rupees Two Lakh Ten Thousand Only)

4) All that part and parcel of vacant residential site measuring 495 sq yards bearing D.No 134/1, 134/2 of chebrolu, Plot No. 7 situated near Sri Lalitha Parameswari Spinning Mill, Tenali to Guntur Road, Chebrolu Gram Panchayat area, Chebrolu Village and Mandal, Guntur District belonging to: Mr. Syed Mastan Vali - bounded by: East: 40 ft wide Road, West : Property of plot No. 10, North : Property of Plot. No. 7A of K Lakshmi, South: Property of plot No.6

Reserve Price :Rs. 29,70,000.00 (Rupees Twenty Nine Lakhs Seventy Thousand Only)
Earnest Money Deposit : Rs. 2,97,000.00 (Rupees Two Lakh Ninety Seven Thousand Only)

(The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset).

(This Notice shall also serve as Notice under Sub Rule (6) of Rule (8) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e., www.karnatakabank.bank.in under the head 'mortgaged assets for sale'.

The E-auction will be conducted through portal www.auctionbazaar.com on 16.11.2026 from 11:00 A.M to 11:20 A.M with unlimited extension of 5 minutes. The intending bidder is required to register their name at M/S. ARCA EMART PVT. LTD through the website www.auctionbazaar.com and get the user id and password free of cost and get training online training on E-auction (tentatively on or before 13.11.2026) from M/s. ARCA EMART PVT.LTD, 7-1-28/1/A/1, PARK AVENUE 1, ANEERPET, Secunderabad Telangana 500016. Website at www.auctionbazaar.com, contact mobile No's 98037316999, 9581498999, 8370969696 Email ID - contact@auctionbazaar.com, support@contact@auctionbazaar.com.

Date: 09-10-2026 **SD/-Authorised officer**
Place: Hyderabad **Karnataka Bank Ltd**

AU SMALL FINANCE BANK LIMITED
NOTICE

The below mentioned Borrowers & Co-Borrowers are informed to remove their movable assets from the mortgaged property (mentioned in the below table) which is going to be sold by **AU Small Finance Bank Ltd. (A Scheduled Commercial Bank)** through auction proceeding under SARFAESI Act, 2002, otherwise the movable assets would be transferred to any rented location at their own cost and they will also be liable for any damage caused during the shifting, if it is not removed within 15 days. For other queries contact the concerned person as mentioned below.

Loan A/c No. / Co-Borrower/ Mortgagor/Guarantor	Detail of Mortgaged Property	Contact Person
(Loan A/C No.) L23660000270660, Gurjula Brahmaiah (Borrower), Gurjula Premalatha (Co-Borrower)	Prakasam District-Ongole R.D. - Podili S.R.-Marripudi Mandal- Vemavaram Village Panchayat-Vemavaram Village S.No.430 - An Extent Of 203 Sq.Yards Of Site	Parre Venkateswarlu 9989156979
(Loan A/C No.) L23660000160287, Nelaturi Yesu (Borrower), Nelaturi Suseelamma (Co-Borrower)	Prakasam District - Ongole R.D.-Podili S.D.-Marripudi Mandal -Vemavaram Village Panchayat Vemavaram Gramakantam S.No. 430 -An Extent Of 240 Sq. Yards Of Site Bounded By, Within The Boundaries An Extent Of 240 Sq. Yards Of Site With All Passage And Easement Right.	Parre Venkateswarlu 9989156979
(Loan A/C No.) L22660001028712, Vemuri Malleswari (Borrower), Vemuri Prasad (Co-Borrower)	All That Piece And Parcel Of Immovable Property Bearing No Present Bapatal District - Ongole R.D.-Murtur S.D. - J Pangukur Mandal - Kotapadu Village Panchayat - Kotapada Village D.No. 395 - Assessment No.486 - Property Bounded By Within The Boundaries An Extent Of 193.6 Sq.Yards Or 161.186 Sq. Meters Of Site With All Passage And Easement Rights.	Parre Venkateswarlu 9989156979
(Loan A/C No.) L23660000268004, Vemula Sriu (Borrower), Vemula Siva (Co-Borrower)	Prakasam District Darsi S D Mundlamur Mandal Umamaheswaram Village Panchayat Area Umamaheswaram Gramakantam S.No. 341/1 Near To Door No. 3-62 House And Site, Within The Boundaries An Extent Of 2500 Sq. Links Or 121 Sq. Yards Of Site With All Passage And Easement Rights.	Parre Venkateswarlu 9989156979
(Loan A/C No.) L23660000472240, Bojja Simonu (Borrower), Bojja Mariyamma (Co-Borrower)	Prakasam Dist. Ongole R.D.- Darsi S.D. - Thalur Mandal Nagambottapalem Village Panchayath Nagambottapalem Village D.No.357/6 D.No.1-312 Property Bounded By Within The Boundaries An Extent Of 72.6 Sq. Yards Or 60.69 Sq. Mtrs Of Site With All Passage And Easement Rights	Parre Venkateswarlu 9989156979
(Loan A/C No.) L23660000868165, Gurjula Poulu (Borrower), Gurjula Nagamani (Co-Borrower)	Prakasam Dist. - Ongole R.D.- Podili S.R.- Marripudi Mandal- Vemavaram Village Panchayat- Vemavaram Village S.No.430- An Extent Of 148 Sq. Yards Of Site Wherein 504 Sq.Ft Of Site Acc House Bounded By Within The Boundaries An Extent Of 148 Sq. Yards Of Site , Wherein 504 Sq. Ft Of Acc House With All Fixtures And Easement Righths	Parre Venkateswarlu 9989156979
(Loan A/C No.) L23660000074039, Pandiriyogamma (Borrower), Pandiri Mariya Babu (Co-Borrower)	Propety Bearing No. Prakasam District- Markapuram R.D.-Darsi S.D. - Mundlamur Mandal - Nuzellapalli Village Panchayat- Nuzellapalli Village D.No.140/5 -An Extent Of Ac.3-63 Cents -Assessment No-490- Door No.1-82- House And Site Bounded By.	Parre Venkateswarlu 9989156979
(Loan A/C No.) L23660000160357, Kommu Bhaskar (Borrower), Kommu Lakshamma (Co-Borrower)	Immovable Property Bearing Prakasam District Ongole R.D. Podili S.D. Marripudi Mandal Vemavaram Village Panchayat - Vemavaram Gramakantam S.No.430 An Extent Of 242 Sq. Within The Boundaries An Extent Of 242 Sq. Yards Of Site With All Passage And Easement Rights	Parre Venkateswarlu 9989156979
(Loan A/C No.) L23660001191101, Gurjula Moshe (Borrower), Gurjula Mariyamma (Co-Borrower)	Prakasam District - Ongole R.D. - Podili S.R. - Marripudi Mandal- Vemavaram Village Panchayat - Vemavaram Village S.No. 430 Door No.3-31 - Assessment No.389 - An Extent Of 186.6 Sq.Yards. Of Site Bounded By. Within The Boundaries By Within The Boundaries An Extent Of 186.6 Sq. Yards Of Site, Where 6161.4 Sq.Ft Of Rcc Building With Li Fixtures And Easement Rights.	Parre Venkateswarlu 9989156979
(Loan A/C No.) L22660001284708, Nune Subba Rao (Borrower), Nune Marthamma (Co-Borrower)	Prakasham District Markapuram R D Darsi Sd Mundlamur Mandal Nuzellapalli Village Panchayath Nuzellapalli Village D.No 140/5 An Extent Of Ac 3-63 Cents Assessment No 496 Door No 1-630 House And Site Bounded By Within The Boundaries An Extent Of Ac 0-03 Cents Or 145.2 Sq Yards Or 121.38 Sq Mtr Of Site Wherein 200 Sq Feet Of Rcc Building With All Fixtures And Easement Rights	Parre Venkateswarlu 9989156979
(Loan A/C No.) L22660000885644, Nune Nagaraju (Borrower), Nune Sirisha (Co-Borrower)	All That Piece And Parcel Of Immovable Property Bearing No Prakasam District Ongole R.D. - Dasi S.D. - Mundlamur Mandal - Nuzellapalli Village Panchayat Area - Nuzellapalli Village S.No.207/7 - Present Nuzellapalli Village No.1 - Door Door No. 1-49 - Assessment No.491 - Rcc House And Site Bounded Within The Boundaries An Extent Of 242 Sq. Yards Of Site, Wherein 450 Sq. Feet Of Rcc Building With All fixtures And Easement Rights.	Parre Venkateswarlu 9989156979
(Loan A/C No.) L23660001692268, Mahendrada Surya Rathnam (Borrower), Mahendrada Shashidhar (Co-Borrower)	An Extent Of 220.3 Of Site With Rcc Terraced House Bearing Dno 2-94, Assessment No 241 In SNo90 Situated At Veluduri Village Pithapuram Mandal Erstwhile East Godavari District At Present Kakinada District Bounded By	Uppili Ramana Kumar 9014302323
(Loan A/C No.) L24660000755276, Doddipatla Paparao (Borrower), Doddipatla Padma (Co-Borrower)	An Extent Of 180 Sq Yds Of Site Along With Rcc Roof Building Bearing D No 7-11 Assessment No 572 Covered Under Plot No 572 With A Pinth Area Of 315 Sq Ft In Sy No 44 Approved Layout Lpno 01/2010 (Vkpplr Sda) Dt 26-2-2010 Situated At S E Z Kakinada In R & R Colony Situated At Moolapeta Village And Gram Panchayath U Kothapalli Mandal At Present Kakinada District Previously East Godavari District Bounded Within The Above Boundaries An Extent Of 102.78 Sq Yards Or 85.93 Sq Mts Of Site Along With Rcc Terraced House With Ordinary Ways Water Ways And With All Easement Rights Etc	Uppili Ramana Kumar 9014302323
(Loan A/C No.) L23660000051613, Kakara Nageswararao (Borrower), Kakara Vijayalakshmi (Co-Borrower)	An Extent Of 128.33 Sq. Yards Or 107.79 Sq. Meter Of Vacant Site Consisting Rcc Slab Terraced House Bathroom Latrine Current Service Etc., Bearing D. No. 8-159 Assessment No. 1677 In Block No. 8 Sy. No. 264/2 Situated At Prathipadu Village Prathipadu Mandal Prathipadu Sro At Present Kakinada District Previously East Godavari District. Within The Above Boundaries An Extent Of 128.33 Sq. Yards Or 107.79 Sq. Meter Of Vacant Site Consisting Rcc Slab Terraced House With Ordinary Ways Water Ways And Along With All Easementary Rights.	Uppili Ramana Kumar 9014302323

FORM NO. URC-2

ADVERTISEMENT GIVING NOTICE ABOUT REGISTRATION UNDER PART I OF CHAPTER XXI OF THE COMPANIES ACT, 2013
[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

- Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Bangalore that Steel Bird Aerospace a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
- The Principal objects of the company are as follows:-
 - To carry on the business of designing, developing, manufacturing, machining, fabricating, assembling, importing, exporting and dealing in aircraft parts, aerospace components, precision engineering products, jigs, fixtures, tools and allied engineering products.
 - To establish and operate manufacturing and machining facilities, and to undertake contract manufacturing, precision engineering, maintenance, repair, overhaul (MRO), research, technical consultancy and allied services relating to aircraft parts and aerospace components.
- A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at "Prakruthi" No. 32/1, Konanakunte, Kanakapura Road, Bengaluru - 560062.
- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 10th day of October 2026

Names of Applicant

- T. Manjuprasad
- Suma Manjuprasad

Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI Pursuant to Section 374(b) of the companies Act, 2013 and Rule 4(1) of the companies (Authorised to Register) Rules, 2014]

- Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application has been made to the Registrar of Companies, 'E' Wing, 2nd Floor, Kendriya Sadana, Koramangala, Bengaluru, Karnataka - 560034, that "PUNE BLR 99 DEVELOPERS LLP" an LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Company limited by shares.
- The principal objects of the company are as follows:

- To carry on the business of contractors, promoters, developers, builders and construction and maintenance contractors of all kinds of residential premises (including blocks, flats, apartments, bungalows, row houses, chawls, hutments), commercial and industrial premises (including industrial estates, factories, workshops, godowns, warehouses, hotels stores, offices, shops, showrooms, places of sports, entertainment, hospitals, garages), resorts, farms, farm houses, dams, reservoirs, wells, canals, ports, terminal, highways, paths, streets, sideways, other structures, temporary or permanent and other infrastructural activities including agricultural and non-agricultural land along with the easement rights, tiles, and interest therein on outright purchaser basis to seek all regulatory approvals prescribed for such acquisition, including change of user if applicable in pursuance of all applicable laws so as to undertake land development and to undertake preparation of developments drawing, designs, layouts, and to make contracts, agreements at various levels including Central Government, Semi-Government, State Government, Municipal and Gram Panchayat and all types of local authorities and private parties, corporate bodies, trust, co-operative societies or any statutory authority and to act as a government contractors.

- A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the office at No 130/2 Halasuru Road, Sivan Chetty Gardens, Bangalore, Bangalore North, Karnataka, India, 560042.

- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar, at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin code - 122050, within twenty-one days from the date of publication of this notice, with a copy to the Company at its Registered Office.

Dated this 10 day of October, 2026.

Name(s) of Applicants:

- | | |
|--|---|
| Sd/-
Provident Housing Limited
Represented by Mr. Ashish Ravi Puravankara
Designated Partner
(DPIN: 00504524) | Sd/-
Purva Star Properties Private Limited
Represented by Mr. Niraj Kumar Gautam
Designated Partner
(DPIN: 07868503) |
|--|---|

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR FRONTIER SHELTERS PRIVATE LIMITED OPERATING IN THE REAL ESTATE / RESIDENTIAL DEVELOPMENT SECTOR AT BENGALURU, KARNATAKA
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
01 Name of the corporate debtor along with PAN / CIN/ LLP No	Frontier Shelters Private Limited CIN: U45203KA2012PTC062614 PAN: AABCF9123H12K
02 Address of the registered office	No. 422, 2nd Floor, 80 Feet Road, 6th Block, Koramangala, Bengaluru, Karnataka - 560095 (As informed by the management the Registered Office is shifted to Project Site address, however, intimation to the Registrar of Companies did not take place)
03 URL of website	NA
04 Details of place where majority of fixed assets are located	Project Frontier Heights Located at 1022, Kasavanahalli Main Rd, Haralur, Bengaluru, Karnataka 560102
05 Installed capacity of main products/ services	The CD is engaged in real estate activities i.e. construction of residential apartment, namely, Frontier Heights comprising of 266 flats comprising of both Landlord and CD's share. Further details may be requested at ip.frontiershelters@gmail.com
06 Quantity and value of main products/ services sold in last financial year	Financial Statement for the FY 2025-26 is not made available to the RP. Hence, this value is unascertainable.
07 Number of employees/ workmen	1 CRM cum office admin (who resigned post commencement of CIRP) 1 Site In charge
08 Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	https://www.frontiershelterscorp.in/
09 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://www.frontiershelterscorp.in/
10 Last date for receipt of expression of interest	10.11.2026
11 Date of issue of provisional list of prospective resolution applicants	20.11.2026
12 Last date for submission of objections to provisional list	25.11.2026
13 Date of issue of final list of prospective resolution applicants	05.12.2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10.12.2026
15 Last date for submission of resolution plans	09.01.2027
16 Process email id to submit Expression of Interest	ip.frontiershelters@gmail.com
17 Details of the corporate debtor's registration status as MSME	NA

CS Hari Babu Thota

Resolution Professional

IBBI Regn. No. **IBBI/PA-002/IP-N00084/2017-2018/10225**

Address: #41/1, 2nd Floor, A Wing, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru, Karnataka - 560 011

Date: 10-10-2026
Place: Bangalore

Asset Reconstruction Company (India) Ltd. (Arcil)
Acting in its capacity as Trustee of various Arcil Trusts
Arcil office : The Ruby, 10th floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028.
Website: <https://auction.arcil.co.in>; CIN-U65999MH2002PLC134884

CORRIGENDUM

This is with reference to the Auction Sale Notice under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002, for the following Loan A/C Numbers Published in "FINANCIAL EXPRESS - BANGALORE Edition" on 25-September-2026, Kindly read the website link mentioned in the Terms and Conditions as <https://xpartauction.com> instead of <https://auction.arcil.co.in>. Rest of all other details remain the same.

LAP1DH4000100687 - Mahantesh Gangappa Varad, HL25H4V000088152 - Mahesh Agasimani, HL05BNA000036097 - Bettahalli Kaval Veerabhadraiah Sunil, LAP1AMN000091473 - Hemavathi V

The Auction Sale is being conducted through e-auction on the website <https://xpartauction.com> and in accordance with the Terms and Conditions of the Bid Document and the procedure prescribed therein.

Sd/-
Authorized Officer
Asset Reconstruction Company (India) Ltd.
(Trustee of Arcil-trust-2026-013)

Place : KARNATAKA
Date : 10-10-2026

AU SMALL FINANCE BANK LIMITED
INFORMATION NOTICE

The below mentioned Borrowers & Co-Borrowers are informed to remove their movable assets from the mortgaged property (mentioned in the below table) which is going to be sold by AU Small Finance Bank Ltd. (A Scheduled Commercial Bank) through auction proceeding under SARFAESI Act, 2002, otherwise the movable assets would be transferred to any rented location at their own cost and they will also be liable for any damage caused during the shifting, if it is not removed within 15 days. For other queries contact: **Girish Kumar P 9964233883** or at nearest branch.

Loan A/c No./Name of Borrower/ Co-Borrower / Mortgagor / Guarantor

(Loan A/c No.) **L23660002283601**, Kirankumar K (Borrower), Sharadamma (Co-Borrower) Kempaiah (Co-Borrower)

Detail of Mortgaged Property: Property Bearing Acc Sheet Roofed House Property Bearing Katha No. 417 Assessments No. 469 And Having E-Khatha No. 152500102600120102 Measuring East-West 5.1816 Meters And North-South 8.8392 Totally 45.80 Sq. Meters Situated At Kathrikehal Teerthapura Gramapanchayath Kandikere Hobli Chikkanayakanahalli Taluk Tumkur District. And The Property Is Bounded On The Along With Present And Future Construction Therein.

(Loan A/c No.) **L23660002120139**, Lakshamma (Borrower), Manja Bhovi (Co-Borrower)

Detail of Mortgaged Property: Acc Sheet Roofed House Property Bearing Property No 180 And Having E Katha No 15250080060000255 Measuring East West 8.53 Meters And North South 12.19 Meters Totally 103.98 Sq Meters Situated At Harachanahalli Gudigondanahalli (B.G Kaval) Grampanchayath Honnavalli Hobli Tiptur Tumkur District And The Property Is Bounded On The Measuring East To West 8.53 Meters And North To South 12.19 Meters In Total Measuring 103.98 Meters Along With Present And Future Construction Therein

Authorized Officer
AU Small Finance Bank Limited

Date : 09/10/2026 Place : Tumkur, KA

FORM NO. INC-26
[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014]
Advertisement for change in Registered Office of the Company from one state to another.

Before the (Central Government) Regional Director, South-Western Region, Bangalore

In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules 2014

AND

In the matter of **JURONG CONSULTANTS (INDIA) PRIVATE LIMITED ("Company")** having its Registered Office Situated at 21st Floor, Brigade Deccan Heights, Survey No. 69/2, Municipal No. 2-172-7/1, Bangalore 560022

...Applicant Company

Notice is hereby given to the General Public that the Applicant Company proposes to make an application to the Central Government (Regional Director, South-Western Region, Bangalore) under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual general meeting held on 29th day of September 2026 to enable the Company to change its registered office from the "State of Karnataka" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing internet complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at South-Western Region 'E' Wing, 2nd Floor, Kendriya Sadana, Kormangala, Bangalore-560034, Karnataka within 14 (fourteen) days of the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned below:

"21st Floor, Brigade Deccan Heights, Survey No. 69/2, Municipal No. 2-172-7/1, Bangalore 560022"

For JURONG CONSULTANTS (INDIA) PRIVATE LIMITED

Dr. Manoj Kumar Chauhan
Director
DIN: 10280227
Place : Bangalore
Date : 09.10.2026

ADITYA BIRLA CAPITAL LIMITED
Registered Office: Indian Rayon Compound, Varad, Gujarat - 382266.
Corporate Office: 19, 20th Floor, Complex, Near Hub Mall, Goregaon (E), Mumbai-400 063, MH.

DEMAND NOTICE

UNDER SEC 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES")

On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged/apportioned mentioned, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.

Accordingly the undersigned being the Authorized officer of Aditya Birla Capital Limited (ABCL) under the Act and in exercise of powers conferred U/s 13(2) of the Act read with the Rule 3, issued Demand Notice(s) U/s 13(2) of the Act, calling upon the following borrower(s) to repay the Amt. mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation & publication as per Rules. The contents of demand notice(s) are extracted herein below:

In connection with the above, Notice is hereby given, once again, to the said Borrower's / Legal Heir(s) / Legal Representative(s) to pay to ABCL, within 60 days from the date of the respective Notice(s), the Amt. indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents / writings, if any, executed by the said Borrower's. As security for repayment of the loan, the following Secured Asset(s) have been mortgaged to ABCL by the said Borrower's respectively.

S. No.	Name of the Borrower(s)	Demand Notice Date & NPA Date	Description of Immovable Property
1.	M/s. Appu Bar & Restaurant, Through its Proprietor Mrs. Indira T., Having Address At: No. 10/1, 1 st Cross 80 Feet, Venkatamma Layout, Subbanayapalya, Bengaluru-560 033; Also At: 48/2, Nehru Road, Kammanahalli St. Thomas Town Post, Karnataka-560 084; Also At: No. 62 & Southern Portion of Site No. 61, Vadapalya Horamavu Agara Village - K. R. Puram-560 016	06.10.2026 & 03.10.2026 Total O/s. Dues Amt.	All The Piece and Parcel of Residential Immovable Property Bearing Northern Portion of Site No. 62 & Southern Portion of Site No. 61, BBMP B-Katta Si No. 284, House List Khata No. 1501 Situated At Vadapalya, Horamavu Agara Village, K. R. Puram Hobli Measuring - East To West : 53 Feet & North To South - 30 Feet. In All Measuring 1590 Sq. Feet. Situated At Vadapalya, Horamavu Agara Village, K. R. Puram Hobli, Bangalore East Taluk, Bangalore, Presently Comes Under Jurisdiction Of BBMP, Ward No. 25 AND - Bounded On - East By: Road; West By: Site No. 1 & 2; North By: Remaining Northern of Site No. 61, South By: Remaining Northern of Site No. 62. By Deposit of Original Documents Listed Below - Along With Existing Construction And Buildings
2.	Mrs. Indira T., Co. Thimmaiah, Having Address At: No. 10/1, 1 st Cross 80 Feet, Venkatamma Layout, Subbanayapalya, Bengaluru-560 033.	Rs. 36,38,828/- as on 06.10.2026	
3.	Mr. Jagadish, S/o. Krishna Moorthy, Having Address At: No. 13/2, 2 nd Floor, Agrahara, Dasarahalli, Bangalore-560 033.		

Loan A/c No. **ABBNAST00000643103**

With further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and / or realization. If the said Borrower's shall fail to make payment to ABCL as aforesaid, then ABCL shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Borrower's / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower's / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) / Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of ABCL. That please note that this is a final notice under Sec. 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002). Needless to say, that ABCL shall be within its right to exercise any or all of the rights referred to above against the borrower(s) entirely at their risk, responsibility & costs.

Place : Bengaluru Urban, Karnataka Date : 10.10.2026 Sd/- Authorized Officer, Aditya Birla Capital Limited

Bandhan Bank
Regional Office : Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: +91-26421671-75

DEMAND NOTICE TO BORROWERS

The under mentioned account turned into NPA and demand notice issued by Bandhan Bank Ltd. to the following Borrowers under Sec.13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (The Act), 2002 was returned unserved. Hence, this notice is issued to you all and public at large through publication.

Name of borrower(s), guarantor's & Loan Account Nos.	Description of the mortgaged property (Secured asset)	Date of Demand Notice/Date of NPA	Amount O/s as on date of demand notice	Date of pasting of Notice
1. Micheal Sammensu S - Borrower 2. Stella M - Co-Borrower & Mortgagor 20009090002578 & 20009090002161	All That Piece Or Parcel Of The Western Portion Of The Property Bearing Site No.168, Earlier VP Khata No.20, Later Khatha No.65, present BBMP Assigned No.762/20/65/168, Measuring East To West:28 Feet And North To South:40 Feet, In Totally Measuring 1120 Sq Ft, Situated Chikkathogur Village, Begur Hobli, Bengaluru South Taluk, Presently Under The Preview Of The BBMP Together With All Rights, Appurtenance, Area - 1120 Sq Ft, Owned By Stella M And Same Bounded As Under On Or Towards North: Property Bearing Site No.177, On Or Towards East: Remaining Portion Of The Site No.168, On Or Towards West: Property Bearing Site No.169, On Or towards South Road	06 August 2026 / 03 August 2026	Rs.39,27,376.44/-	24 September 2026

Demand made against you through this notice to repay to the Bank, dues with further interest, costs and charges within 60 days from the date hereof, failing which the Bank will further proceed to take steps u/s.13(4) of the SARFAESI Act. The borrowers/mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : Bengaluru, Date : 10 October 2026

Authorised Officer, Bandhan Bank Limited

indianexpress.com

I look at every side before taking a side.

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—JOURNALISM OF COURAGE—

Kotak Mahindra Bank Limited [Possession Notice]

Regd. Off.- 27BKG, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400051
Branch Off.: 7th Floor, Plot No. 7, Sector-125, Noida, Uttar Pradesh - 201313

Whereas, the Authorized Officer of Kotak Mahindra Bank Ltd. issued a demand notice under Section 13(2) of the SARFAESI Act, 2002 calling upon the borrower(s) to repay the dues within 60 days and whereas the borrower(s) having failed to repay the said amount within the stipulated period, Notice is hereby given that the undersigned has taken possession of the secured asset under Section 13(4) of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the respective date(s) mentioned below. The borrower(s) and the public are cautioned not to deal with the below mentioned property(s), as it is under the Bank's charge for recovery of dues along with interest, costs and charges. The borrower(s) may redeem the secured asset under Section 13(8) of the Act before its sale by paying the full outstanding dues.

Name of the Borrower(s) and Loan Account No.	1. Date of Possession	2. Type of Possession	3. Demand Notice Date	4. Amount Due In Rs.
1. Mr. Sharanabassappa T S/o Mr. Tulajappa Beradara 2. Mrs. Vedhavathi HB W/o Mr. Sharanabassappa Loan Account Number: 12700003278	1. 06.10.2026 / 2. Symbolic Possession	3. 29.12.2025 / 4. Rs. 52,50,791.36 /- due as of 12.12.2025 with applicable interest from 13.12.2025 alongwith cost and charges until payment in full.		
Details of the secured asset and the mortgagor: All that piece and parcel of the property bearing Site No. 33, Municipal Katha No. 394-1/394-2 situated at Swamy Vivekananda Nagar, Hoskote Town, Kasaba Hobli, Hoskote Taluk, Bangalore Rural District, measuring East to West: 30 feet and North to South: 46 feet in all measuring 1380 Sq. Ft., and bounded on: East By - Site No. 32, West By - Private Property, North By - 25 Feet Road, South By - Site No. 21. Name of the Mortgagor: Mr. Sharanabassappa T.				
1. Mr. Mohammed Haseeb S/o Venkatesh Naidu 2. Mrs. Kuthajithu Kubra W/o Mohammed Haseeb Loan Account Number: 12700002568	1. 06.10.2026 / 2. Symbolic Possession	3. 17.04.2026 / 4. Rs. 1,02,50,862 /- due as of 17.04.2026 with applicable interest from 18.04.2026 alongwith cost and charges until payment in full.		
Details of the secured asset and the mortgagor: Schedule 'A' Property All that piece and parcel of southern portion of property bearing converted Survey No.38, present BBMP 98/88/1, No. D.A. 516/2013-14, earlier portion of BBMP Katha No.5988, No.DA/271/2013-14, situated at Chokkanahalli Village, Yelahanka Hobli, Bangalore North Taluk, converted from agricultural to residential purpose vide ALN/AY Sr. No.272 and 273/07-08, from the Spl. Deputy Commissioner Bangalore, Bangalore District ('A' Schedule Property), measuring Eastern Side: 165 Feet, Western Side: 170 Feet, Northern Side: 111.2 Feet, Southern Side: 111.8 Feet, (165+170) Feet And (110+111.2) Feet, totally 18,592.5 Square Feet, with all rights, appurtenances whatsoever hereunder or underneath or above the surface and bounded as follows: East By: Remaining Property in the same survey number belongs Mr. S. Raja & Others. West By: Remaining Property in the same survey number belongs Mr. S. Raja & Others. North By: Road. South By: Government Road. Schedule - 'B': Flat bearing No. 308, Third Floor of the apartment building known as "Omegas Aster" having a super built up area of 1170 Sq.Ft., containing two bed rooms, along with one covered car parking space, including proportionate share in common. East By: Remaining Property in the same survey number belongs Mr. S. Raja & Others. West By: Flat No.307, North By: Flat No.305, South By: Govt. Road. Areas such as passages, lobbies, staircase, etc., together With 394 sq.ft undivided share of the land comprised in schedule 'A', property, Name of the Mortgagor: Mr. Mohammed Haseeb.				
1. Mr. Thippeswamy M S/o Mr. M. Papanna 2. Mrs. Shantamma M W/o Mr. Thippeswamy M Loan Account Number: 21400041352	1. 07.10.2026 / 2. Symbolic Possession	3. 10.06.2026 / 4. Rs. 3,06,81,474 /- due as on 04.05.2026 with applicable interest from 05.05.2026 alongwith cost and charges until payment in full.		
Details of the secured asset and the mortgagor: ITEM NO - 01 All the piece and parcel of the Property bearing Khatha No 1992 / Assessment No - 883/1/1, Situated at Ground Floor, 1st Cross 5th Block VP Extension, Chitradurga City, Chitradurga, and Measuring East to West 42 Feet and North to South 60 Feet, Totally Measuring 2452 Sq. Feet Bounded on the: East By - Vasundhara Ravindra's Property, West By - KV Sampath Kumar's Property. North By : Conservancy Road. South By : GH Nagarajara's Property. ITEM NO - 02 All the piece and parcel of the Property bearing Khatha No 1993 / Assessment No - 883/1/2/14/67, Situated at Ground Floor, 1st Cross 5th Block VP Extension, Chitradurga City, Chitradurga, and Measuring East to West 42 Feet and North to South 60 Feet, Totally Measuring 2452 Sq. Feet Bounded on the: East By - Vasundhara Ravindra's Property. West By : Rohini Ko TK Basavraj Property. North By : GN Shobha Property. South By : Nagarasabha Road. Name of the Mortgagor: Mr. Thippeswamy M.				

1.2. For any query please Contact Mr. Vasanth Kumar H P and Mr. Nagavi K (Mob +919964722505 +918296621748)
1. For any query please Contact Mr. Vijay Kumar Menon (Mob +919940572248)

Date: 10.10.2026, Place: Karnataka **Authorized Officer, For Kotak Mahindra Bank Ltd.**

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. LUMIFORD PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Lumiford Private Limited
2.	Date of incorporation of corporate debtor	22/03/2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC), Hyderabad.
4.	Corporate Identity No. of corporate debtor	U32309TG2017PTC146294
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No. 8-2-594/A, Road No.10, Banjara Hills, Hyderabad, T. G. 500034
6.	Date of closure of Insolvency Resolution Process	06.10.2026
7.	Liquidation commencement date of corporate debtor	06.10.2026
8.	Name and registration number of the insolvency professional acting as liquidator	PVB. Sudhakara Rao IBBI/PA-002/IP-N00795-2019-2020/12547
9.	Address and e-mail of the liquidator, as registered with the Board	8-3-677/8, Divya Collections, 2nd floor, Near Ganapathi Complex, SKD Nagar, Yellareddyguda, Hyderabad, TG. 500 073. E-Mail: pasalasudhakara3@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Hyderabad-500033, Telangana. E-Mail : lumifordip@gmail.com
11.	Last date for submission of claims	20.10.2026 (14 Days from the Liquidation Commencement Date)

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-I, has ordered the commencement of liquidation of M/s. Lumiford Private Limited on 06.10.2026 under section 33 of the IBC, 2016. The Financial Creditors shall submit their claims as on Corporate Insolvency Resolution Process commencement date (10-06-2024) with proof by electronic means only. All other Creditors may submit the claims as on Corporate Insolvency Resolution Process commencement date (10-06-2024) with the proof in submission, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Claim forms can be downloaded from <https://ibbi.gov.in/home/downloads> under liquidation process forms download section.

As per Regulation 16(1) of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (1) A person, who claims to be a stakeholder, shall submit its claim where not submitted during the corporate Insolvency Resolution process as on insolvency commencement date, within fourteen days of the liquidation commencement date, i.e., on or before 20.10.2026.

PVB. Sudhakara Rao
Liquidator
M/s. Lumiford Private Limited
Reg. No. IBBI/PA-002/IP-N00795-2019-2020/12547
AFA Valid till 31.12.2026

Place: Hyderabad
Date : 10.10.2026

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, 'A' Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra.
CIN No.: U65922MH2005PLC2272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

S N	Name of Borrower, Co-Borrower and LAR No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Nayaz Pasha (Borrower), Salma Banu (Co Borrower) LP0000000137932	16/Jul/26 Rs.908949/- as on 16/Jul/26	All that part and parcel of the Immovable property situated at, All that piece and parcel of the immovable property bearing No. 858/2295, Ward No. 10, PID No. 35232 (as per CMC records), situated at Melelake, Rajivgandhi Nagar (B. CMC), Tumkur District presently coming under the limits of Block Tumkur, measuring: East to West: 202 feet, North to South: 30 feet, Total Area: 600 Sq. Ft., Karnataka-5721025 Boundaries as follows North - Others Property South - Road East - Site No. 859 West - Site No. 857	Symbolic Possession Taken 08/10/2026
2	Asha R (Borrower), Rangaswamy R (Co Borrower), Gangamma R (Co Borrower) MLP000000131963 MLP000000249794	17/Jul/26 Rs.139684/- & Rs. 186645/- as on 16/Jun/26	All that part and parcel of the Immovable property situated at, All that piece parcel of the Property bearing No.79/82, PID No.152500902700200083, (as per Grama Panchayath Records), situated at A.K. Kavay village, Holakal Grama Panchayath, Tumkur Taluk, Tumkur District, measuring: East to West: 57.1816 Meters, and North to South: 6.4008 Meters, totally measuring 371.37 Sq.Meters along with building constructed thereon	

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ಅನೇಕವಿಧ ಡೋಲು ವಿಧವು ಮಂಜುನಾಥ ರವರನ್ನು ಬೆಂಗಳೂರು ದಕ್ಷಿಣ
ಜಿಲ್ಲೆಯ ಒಬ್ಬ ವಿಧವಾಡ ಉಪಾಧ್ಯಕ್ಷರನ್ನಾಗಿ ಆಧ್ಯಕ್ಷ ಟಿ. ಎ. ಕೃಷ್ಣ ಸಿಮಾ
ಮಂಜುನಾಥರ ರಾಜ್ಯ ಸಮಿತಾ ಸಮಾಜದ ಕಾರ್ಯದಕ್ಷ ಕೆಲಸ ಕುಮಾರ್
ಕೋರಾದರ ಮಂಜುನಾಥ, ಅನೇಕವಿಧ ಭಾಜನಾ ಮುಖಂಡರಾದ ಸುರೇಶ್
ಗಾಂವ್, ಡಿ. ಪಂಕಜೇಶ್, ರಾಜರತ್ನಮ್ಮ, ರಂಗಸ್ವಾಮಿ, ಜಗದೀಶ್, ತಮ್ಮರಾಯ
ಭಾಜನಾಪುತ್ರಪ್ಪ, ರಂಗಸ್ವಾಮಿ, ರಾಕೇಶ್, ಕಾಮಣ್ಣ, ಜಗದೀಶ್, ಪ್ರಕಾಶ್
ಇದಾದ.

ಸರ್ಕಾರಿ ಪದವಿ ಪೂರ್ವ ಕಾಲೇಜು ವಿದ್ಯಾರ್ಥಿಗಳು ಜಿಲ್ಲಾಮಟ್ಟದ ಕ್ರೀಡಾಕೂಟದಲ್ಲಿ ಉತ್ತಮ ಸಾಧನೆ ಮಾಡುವ ಮೂಲಕ ರಾಜ್ಯಮಟ್ಟದ ಕ್ರೀಡಾಕೂಟಕ್ಕೆ ಆಯ್ಕೆಯಾಗಿದ್ದಾರೆ.

ಗುರುವಾರ ನಡೆದ ಜಿಲ್ಲಾವ್ಯಾಪ್ತ ಪ್ರೀಡಾಕೂಟದಲ್ಲಿ ಕಾಲೇಜಿನ ಬಾಲಕರ ವಾಲಿಬಾಲ್ ತಂಡ ಪ್ರಥಮ ಸ್ಥಾನ ಗಳಿಸುವ ಮೂಲಕ ಗಮನಾರ್ಹ ಸಾಧನೆ ಮಾಡಿದೆ. ಇನ್ನು ನೆಟ್‌ಬಾಲ್ ಸ್ಪರ್ಧೆಯಲ್ಲಿ ಬಾಲಕಿಯರು ಹಾಗೂ ಬಾಲಕರ ವಿಭಾಗದ ತಂಡಗಳು ದ್ವಿತೀಯ ಸ್ಥಾನ ಪಡೆದುಕೊಂಡಿವೆ.

ಅಲ್ಲದೆ, ಗುಡ್ಡಗಾಡು ಓಟದಲ್ಲಿಯೂ ಕಾಲೇಜಿನ ಮೂವರು ವಿದ್ಯಾರ್ಥಿಗಳು ರಾಜ್ಯಮಟ್ಟಕ್ಕೆ ಆಯ್ಕೆಯಾಗಿದ್ದಾರೆ.

ಗುಡ್ಡಗಾಡು ಒಟ್ಟದಲ್ಲಿ ಕೀರ್ತಿ ಕುಮಾರಿ, ಗಗನಾ, ಚಂದನ ರಾಜ್ಯ ಮಟ್ಟಕ್ಕೆ ಆಯ್ಕೆಯಾಗಿದ್ದಾರೆ. ವಾಲಿಬಾಲ್ ಬಾಲಕರ ವಿಭಾಗದಲ್ಲಿ ಸೈಯದ್, ಸುಹೇಲ್, ಮತೀನ್, ಪಾಷಾ, ಅರ್ಧರ್ ಜಯ ಸಾಧಿಸಿದ್ದಾರೆ. ಇನ್ನು ನೆಲ್ಸನ್ ಬಾಲಕರ ವಿಭಾಗದಲ್ಲಿ ಮಗೀ, ಮದನ್, ಮಧು, ಸುಜನ ರಾಜ್ಯಮಟ್ಟಕ್ಕೆ ಆಯ್ಕೆಯಾಗಿ ಕಾಲೇಜಿನ ಕೀರ್ತಿ ಹೆಚ್ಚಿಸಿದಾರೆ.

ರಾಜ್ಯ ಮಟ್ಟಕ್ಕೆ ಆಯ್ಕೆಯಾದ ವಿದ್ಯಾರ್ಥಿಗಳಿಗೆ ಕಾಲೇಜಿನ ಪ್ರಾಂಶುಪಾಲರು, ಧೈಕ ಶಿಕ್ಷಣ ಶಿಕ್ಷಕರು ಹಾಗೂ ಉಪನ್ಯಾಸಕರು ಅಭಿನಂದನೆ ಸಲ್ಲಿಸಿ, ರಾಜ್ಯಮಟ್ಟದ ಸ್ಪರ್ಧೆಯಲ್ಲಿಯೂ ಉತ್ತಮ ಪ್ರದರ್ಶನ ನೀಡಿ ಕಾಲೇಜಿಗೆ ಕೀರ್ತಿ ತರಲಿ ಎಂದು ಶುಭ ಹಾರೈಸಿದಾರೆ.

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